

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

WEDNESDAY, THE TWELFTH DAY OF MARCH  
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL NO: 298 OF 2025**

Writ Appeal under clause 15 of the Letters Patent Filed against the Order Dated 14/12/2023 passed in Writ Petition No. 8861 of 2023 on the file of the High Court.

**Between:**

M/s. HAI ZOOM AC AND CAR MECHANIC WORKS, A Proprietary concern, Rep.by its Mohammed Habeeb Shareef S/o Mohammed Ismail Shareef, aged about 35 years, Occ- Business, R/o Plot No.7, Mehrajanagar, Allapur, Borabanda, Hyderabad.

**...APPELLANT**

**AND**

1. The State of Telangana, Rep., by its Principle Secretary, Municipal Administration and Urban Development (MA & UD) Department, Secretariat, Hyderabad.
2. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.
3. The Dy. Commissioner, Circle-20, Serelingampally, GHMC, Hyderabad.
4. The Zonal Commissioner, Circle No.20, Serelingampally, GHMC, Hyderabad.
5. The Assistant City Planner, Circle No.20, Serelingampally, GHMC, Hyderabad.
6. M. Yadaiah, S/o Late Kondiah, aged about 52 years, Occ- Agriculture, R/o Gachibowli, Serelingampally Mandal, Ranga Reddy District.

**...RESPONDENTS**

**IA NO: 3 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the respondents herein not to carry out any demolition under the guise of speaking order dated 04.03.2023 over Plot No 365, Diamond Hills, Gachi Bowli, Serelingampally, Ranga Reddy District pending disposal of the above writ petition, otherwise petitioner will suffer irreparable loss, Injury.

**Counsel for the Appellant: SRI MIRZA NISAR AHMED BAIG**

**Counsel for the Respondent No.1: GP FOR MCPL ADMN URBAN DEV**

**Counsel for the Respondent No.2 to 5: SRI G.MADHUSUDHAN REDDY,  
SC FOR GHMC**

**The Court delivered the following: JUDGMENT**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT APPEAL No.298 of 2025**

**JUDGMENT** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri Mirza Nisar Ahmed Baig, learned counsel for the appellant and Sri G. Madhusudhan Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation, for respondent Nos.2 to 5.

2. Learned counsel for the appellant submits that the W.P.No.8861 of 2023 filed by the appellant was dismissed on 14.12.2023 for non-compliance of docket order dated 03.04.2023, whereby the appellant was directed to pay Rs.10,000/- as costs within stipulated time. Since the said docket order was not uploaded, the appellant was unaware of said direction and could not deposit the costs. Soon after the appellant came to know about the said direction to deposit the costs, it complied the same by depositing the costs. However, in the meantime, the writ petition was dismissed for non-compliance of the docket order dated 03.04.2023. In the interest of justice, the appellant may be permitted to file a writ petition afresh, which may be directed to be decided on merits.

3. The other side raised formal objection.
4. However, in the larger interest, we deem it proper to permit the appellant to file a fresh writ petition because its previous writ petition was not decided on merits. It is categorically stated by learned counsel for the appellant that costs of Rs.10,000/- have already been deposited. In this backdrop, if the appellant files fresh writ petition for the same cause, it shall not be dismissed on the ground that the appellant's W.P.No.8861 of 2023 was already dismissed.

5. With these observations, this Writ Appeal is **disposed of**.  
No costs.

Interlocutory applications, if any pending, shall also stand closed.

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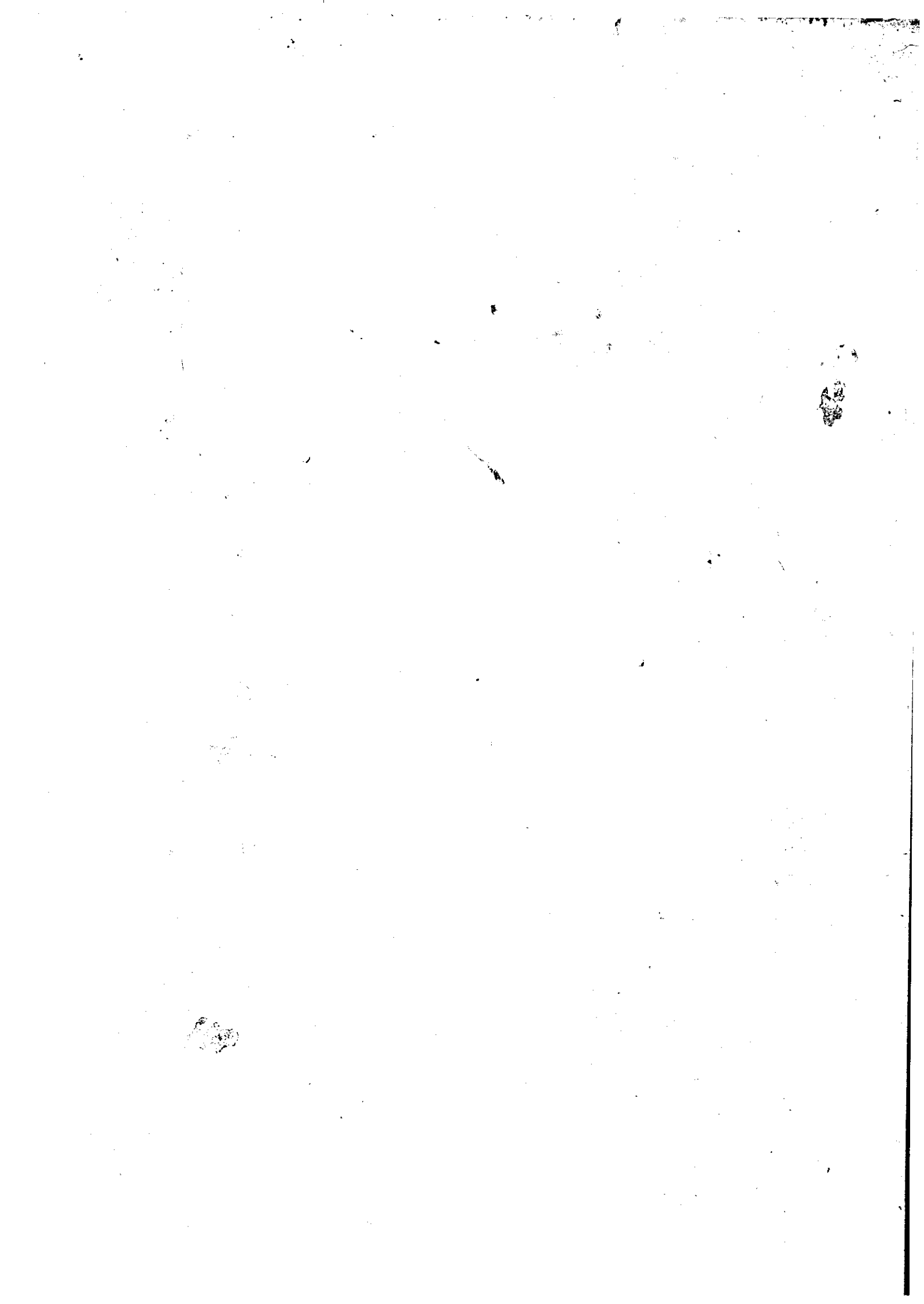
SD/- R.KARTHIKEYAN  
DEPUTY REGISTRAR  
SECTION OFFICER

To,

1. The Principle Secretary, Municipal Administration and Urban Development (MA &UD) Department, Secretariat, Hyderabad, State of Telangana.
2. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.
3. The Dy. Commissioner, Circle-20, Serelingampally, GHMC, Hyderabad.
4. The Zonal Commissioner, Circle No.20, Serelingampally, GHMC, Hyderabad.
5. The Assistant City Planner, Circle No.20, Serelingampally, GHMC, Hyderabad.
6. One CC to SRI MIRZA NISAR AHMED BAIG, Advocate [OPUC]
7. One CC to SRI G.MADHUSUDHAN REDDY, SC FOR GHMC [OPUC]
8. Two CCs to GP FOR MCPL ADMN URBAN DEV, High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

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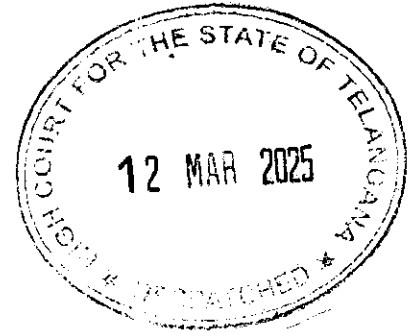
CC TODAY

HIGH COURT

DATED: 12/03/2025

JUDGMENT

WA.No.298 of 2025



DISPOSING OF THE WRIT APPEAL,  
WITHOUT COSTS

⑫  
12/03/25  
RV